

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 87 OF 2018 &
IA NOS. 56 & 59 OF 2018

Dated: 28th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Seshasayee Paper and Boards Limited	Appellant(s)
Vs.		
Tamil Nadu Generation and Distribution Corporation Ltd. & Anr.	Respondent(s)

Counsel for the Appellant (s)	:	Ms. Swapna Seshadri Ms. Neha Garg
Counsel for the Respondent(s)	:	Mr. S. Vallinayagam for R-1 Mr. Sethu Ramalingam for R-2

ORDER
(IA NO. 59 OF 2018)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 59 of 2018 is allowed as sufficient cause has been made out. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

APPEAL NO. 87 OF 2018 &
IA NO. 56 OF 2018

The learned counsel, Mr. S. Vallinayagam appearing for the first Respondent prays for four weeks time to file his reply to the main appeal and also to the IA No. 56 of 2018 filed by the Appellant for interim orders/stay.

Submission made by the learned counsel appearing for the first Respondent, as stated supra, is placed on record.

The learned counsel appearing for the first Respondent is permitted to file his reply to the main appeal and also to the IA No. 56 of 2018 by 26.06.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 17.07.2018, after duly serving copy on the other side.

List the matter on 05.09.2018, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member
tpd/vt

(Justice N.K. Patil)
Judicial Member